

COURT-1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

Appeal No. 101 of 2017

Dated: 3rd August, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:

NTPC Ltd.

Vs.

Central Electricity Regulatory Commission & Ors.

.... Appellant(s)

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Shikha Ohri

Counsel for the Respondent(s) : Mr. Manoj Kr. Sharma for
Mr. Pradeep Mishra for R-10

Mr. Arijit Maitra for R-2

ORDER

Learned counsel for the respondents seek three weeks time to file reply. They may file the same on or before 28.08.2017 after serving copy on the other side. Rejoinder may be filed within three weeks thereafter after serving copy on the other side.

List the matter on **25.09.2017.**

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**